

THE OIL AND NATURAL GAS COMMISSION
(AMENDMENT) ACT, 1981

No. 17 of 1981

[27th August, 1981.]

An Act further to amend the Oil and Natural Gas Commission
Act, 1959.

Be it enacted by Parliament in the Thirty-second Year of the Republic
of India as follows:—

1. This Act may be called the Oil and Natural Gas Commission
(Amendment) Act, 1981.

Short
title.

43 of 1959.

2. In section 5 of the Oil and Natural Gas Commission Act, 1959
(hereinafter referred to as the principal Act),—

Amend-
ment of
section 5.

(i) in sub-section (1), for the proviso, the following proviso
shall be substituted, namely:—

“Provided that the Central Government may—

(a) terminate the appointment of any whole-time mem-
ber, who is not a servant of the Government, after giving
him notice for a period of not less than three months or in
lieu thereof on payment of an amount equal to his salary
and allowances, if any, for a period of three months;

(b) terminate the appointment of any part-time mem-
ber who is not a servant of the Government after giving him
notice for such period as may be prescribed; and

(c) terminate at any time the appointment of any mem-
ber who is a servant of the Government.”;

(ii) in sub-section (2), after the words “notice in writing”, the
words “, for such period as may be prescribed,” shall be inserted.

3. In the proviso to section 15 of the principal Act,—

Amend-
ment of
section
15.

(i) in clause (a), for the words “any person”, the words “any
person other than the person referred to in clause (aa)” shall be sub-
stituted;

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(ii) after clause (a), the following clause shall be inserted, namely:—

“(aa) the employment, whether by fresh appointment, re-employment, extension of service or otherwise, of any person who has attained the age of fifty-eight years to a post, where the pay (including pension and pensionary equivalent of retirement benefits) of the post exceeds 2,500 rupees per mensem or where the minimum of the pay scale of the post, proposed to be given to such person is 2,500 rupees or more per mensem;”.

Amend-
ment of
section 32.

4. In section 32 of the principal Act,—

(i) after sub-section (2), the following sub-section shall be inserted, namely:—

“(2A) The power to make regulations conferred by this section with respect to terms and conditions of appointment and service and the scales of pay of employees of the Commission shall include power to give retrospective effect from a date not earlier than the commencement of the Act, to such regulations or any of them but no retrospective effect shall be given to any such regulation so as to prejudicially affect the interests of any person to whom such regulations may be applicable.”;

(ii) after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) Every regulation made under this section and every notification issued under sub-section (3) of this section shall be laid, as soon as may be after it is made or issued, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or notification or both Houses agree that the regulation or notification should not be made or issued, the regulation or notification shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be, without prejudice to the validity of anything previously done under that regulation or by virtue of that notification.”